

ITEM NO.17

Virtual Court 1
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION X

WRIT PETITION (CIVIL) Diary No(s). 11011/2020

ALAPATI JYOTSNA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 08-05-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Venkateswara Rao Anumolu, AOR

For Respondent(s) Mr. Aman Lekhi, ASG

Mr. Rohan Anand, Adv.

Mr. Kirtiman Singh, Adv.

Mr. Waize Ali Noor, Adv.

Mr. Gaurav Sharma, AOR

Mr. Rajan Kr. Chaurasia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Considering the nature of urgency involved in the matter, we heard learned counsel for the parties.

Order reserved.

At the request of Mr. Aman Lekhi, learned ASG, Mr. Gaurav Sharma and Mr. Kirtiman Singh, the concerned respondents are granted liberty to file their responses within five days from today enclosing all the relevant documents and material relied upon by said respondents. The responses must indicate the number of seats available for Post Graduate Courses leading to Degrees, Diplomas and DNB; the stages in which the Counseling has been undertaken and the present status.

(INDU MARWAH)
COURT MASTER (SH)

(Anand Prakash)
COURT MASTER (NSH)